

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-550/ND/2017

In the matter of :

Mr. Rohit Aggarwal

... PETITIONER

Vs.

Universal Facility Management (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 16.5.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)


For the Petitioner /Op. Creditor : Mr. R.K. Gupta, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

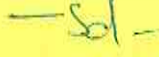
ORDER

Learned Counsel for the petitioner is present.

It is seen from the records of this Tribunal that earlier the matter had been adjourned in view of issue which is pending before the Hon'ble NCLAT pertaining to transaction of Lease of immoveable property and it can be considered as an operational debt arising out of the orders of this Tribunal. Hence, this matter is adjourned to 2nd July, 2018.

List on 02.7.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit